The Raw Jute (Central Jute Board and Miscellaneous Provisions) Repealing Act, 1952

Act 15 of 1952

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West Bengal Act XV of 1952
THE RAW JUTE (CENTRAL JUTE BOARD AND
MISCELLANEOUS PROVISIONS) REPEALING
ACT, 1952.

[5th August, 1952.]


WHEREAS it is expedient to repeal the Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951;

It is hereby enacted as follows:—

1. This Act may be called the Raw Jute (Central Jute Board and Miscellaneous Provisions) Repealing Act, 1952.

2. The Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951, is hereby repealed.

3. (1) Notwithstanding the repeal of the Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951, no suit or other legal proceeding shall lie against the State Government and no suit, prosecution or other legal proceeding shall lie against any person for anything which was in good faith done, or intended to be done, under that Act or any rules made thereunder while that Act was in force.

(2) The provisions of sub-section (1) shall be in addition to and not in derogation of the provisions of section 8 of the Bengal General Clauses Act, 1899.